

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:2306
ANSWERED ON:16.08.2011
DUES FOR CUSTOM MILLING
Patle Kamla Devi ;Singh Shri Murarilal

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether reimbursement of funds is due to the Government of Chhattisgarh for custom milling of Arva variety of rice;
- (b) if so, the rate thereof and the funds involved therein;
- (c) whether some varieties of paddy grown in Chhattisgarh contains high percentage of broken and brown rice;
- (d) if so, whether the State has made any correspondence with the Union Government in this regard; and
- (e) if so, the details thereof and the reaction of the Government thereto?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) & (b): Government of Chhattisgarh has reported that payment of Rs.173.72 crore is due from Food Corporation of India (FCI) for Custom Milled Rice (CMR) of KMS 2010-11 delivered to FCI. The FCI has been requested to settle the dues of State Government at the earliest.

(c), (d) & (e): Yes, Madam.

Government of Chhattisgarh had informed that some varieties of paddy grown in Chhattisgarh contain high percentage of broken rice. To compensate the loss on this account, State Government requested to reduce the Out Turn Ratio (OTR) and increase the milling charges for Raw Rice. The State Government was informed that the existing rate of OTR and milling charges were fixed on the basis of recommendations of Gokak Committee and Tariff Commission respectively and these rates are applicable uniformly to all States. Nevertheless, recently in view of the consistent demand for revision of OTR from major paddy growing States, it has been decided to get fresh trial milling study done by FCI through Indian Institute of Crop Processing Technology, Thanjavur for ascertaining the OTR in respect of commercial varieties of paddy in various States including Chhattisgarh.

For revision of milling charges, a study has already been entrusted to Tariff Commission by this Department.